

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/s VR COMMODITIES
PRIVATE LIMITED OPERATING IN TRADING OF STEAM COAL AT
VISAKHAPATNAM, ANDHRA PRADESH

(Under sub-regulations (1) & (4A) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s VR Commodities Private Limited PAN: AAHCV1924G CIN: U52100AP2019PTC113509
2. Address of the registered office	Sy No. 133/7, Sri Shirdi Sai Veterinary Colony, Hanumanthwaka, Ground Floor, Plot No. 166, Visalakshi Nagar, Govt Dairy Farm, Visakhapatnam, Andhra Pradesh, India- 530040. Books of accounts of the corporate debtor are maintained at #6-3-652/K/16/4, IV Floor, Kautilya Complex, Somajiguda, Hyderabad, Nampally, Telangana, India- 500082.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	The corporate debtor was previously in trading activity. The assets are majorly located at the addresses provided in Sl.No.2 hereabove.
5. Installed capacity of main products/ services	Not applicable since it is a trading company
6. Quantity and value of main products/ services sold in last Financial Year	T/O for FY 2023-2024 – 95.74 lakhs T/O for FY 2022-2023 – 15,562.44 lakhs (As per audited FS available for FY 2023-2024)
7. Number of employees/ workmen	Only one employee as per PF records
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The interested PRAs can send an email request to Resolution Professional at cirp.vrcommodities2025@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The interested PRAs can send an email request to Resolution Professional at cirp.vrcommodities2025@gmail.com
10. Last date for receipt of expression of interest	Saturday, 27 th day of December 2025 (Original date: 8 th November 2025)
11. Date of issue of provisional list of prospective resolution applicants	Tuesday, 6 th day of January 2026 (Original date: 18 th November 2025)

A. Chaitanya


12	Last date for submission of objections to provisional list	Sunday, 11 th day of January 2026 (Original date: 23 rd November 2025)
13	Date of issue of final list of prospective resolution applicants	Wednesday, 21 st day of January 2026 (Original date: 3 rd December 2025)
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Monday, 26 th day of January 2026 (Original date: 8 th December 2025)
15	Last date for submission of resolution plans	Wednesday, 25 th day of Feb 2026 (Original date: 7 th January 2026)
16	Process email id to submit Expression of Interest	cirp.vrcommodities2025@gmail.com
17	Details of the corporate debtor's registration status as MSME.	UDYAM-AP-10-0006927

Note: The CIRP period of the corporate debtor is set to expire on 21/02/2026. The above-mentioned timelines are subject to extension of time which may be granted by the Hon'ble NCLT, Amaravati Bench.

A. Chaitanya Kiran



CA Immaneni Chaitanya Kiran
Resolution Professional
IBBI/IPA-002/IP-NO1257/2023-2024/14280
#40-26-22, Mohiddin Street, Chandramoulipuram
Opp BSNL Exchange, Labbipeta, MG Road, NTR District
Andhra Pradesh – 520010, India
For M/s VR Commodities Private Limited (In CIRP)

Date: 27/11/2025
Place: Vijayawada

[illegible]

1. $\frac{1}{2} \times \frac{1}{2} = \frac{1}{4}$